

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE AND INDUSTRY  
DEPARTMENT OF COMMERCE  
DIRECTORATE GENERAL OF FOREIGN TRADE  
NEW DELHI

PUBLIC NOTICE NO. 39 (RE-2006)/2004-2009

NEW DELHI DATED THE 31<sup>st</sup> July, 2006

SO(E): In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy, 2004-2009, as amended, the Director General of Foreign Trade hereby makes the following amendment in the Public Notice No.95(RE-2005)/2004-2009, dated 30<sup>th</sup> March, 2006 :-

- (a) The word “exclusively” mentioned in Para 2 stands deleted.
- (b) The words “manufacturer exporter” wherever mentioned in the Public Notice shall be replaced by the words “manufacturer exporter / merchant exporter tied with legal / licenced unit / industry for extracting Sandalwood Oil and having procured sandalwood oil class through open auctions from the State Forest Department having necessary certificate of origin in his or his firm’s name”.
- (c) The following Sub-Para (e) shall be added after Para 4(ii) (d):
  - “(e) Merchant Exporter shall submit documents evidencing extraction of Sandalwood Oil from the legal / licenced unit / industry.”

2. This issues in public interest.

(K.T.CHACKO)  
Director General of Foreign Trade

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By order etc.

Copy to all concerned :

(S.K. SHRIVASTAVA)  
DEPUTY DIRECTOR GENRAL OF FOREIGN TRADE

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